

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 11.01.2018.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB) No.105/ BB/2017	-	For filing vakalath & objections	Rule-7 of IB	Mack Telecom Services Pvt. Ltd. Vs Mr. Ganesh Das

SL. NAME (IN CAPITAL)
NO. & PHONE NUMBER

REPRESENTATION TO WHOM

SIGNATURE

K. DUSHTANTHA
KUMAR
9341223937

Petitioner
Corporate debtor

[Signature]

ORDER

PCS for Petitioner Company is present. Proxy Counsel for TCS Company is present. So far vakalath is not filed by the TCS Company. Counsel stated that, TCS Company is only an Operational Creditor and the said Company has not ^{may} have ^{any} objections, the same will be taken into consideration. For filing objections if any by the TCS Company along with vakalath, list it on 05/02/2018.

[Signature]
Member (T)

[Signature]
Member (J)